Particle 24 and 1997 " mouth State Landshar of Parences on the Participant of

andere fransen mendanan yn synn finnsskiraf 4. prafit in 18. 18. 1989 - Benned naaf kal tok mit daddwar afte after in terrif graf. 1987 - Benned and at Bakingaras af generikse ar drefe after i'n staar.

THE ESSENTIAL COMMODITIES (SPECIAL PROVISIONS) CONTINUANCE ACT, 1987

No. 25 of 1987

2. 3 199

[28th August, 1987.]

An Act to continue the Essential Commodities (Special Provisions) Act, 1981 for a further period.

BE it enacted by Parliament in the Thirty-eighth Year of the Republic of India as follows:—

1. This Act may be called the Essential Commodities (Special Provisions) Continuance Act, 1987.

Amendment of preamble.

Short title,

> 2. In paragraph 2 of the preamble to the Essential Commodities (Special Provisions) Act, 1981 (hereinafter referred to as the principal Act), for the words "five years", the words "ten years" shall be substituted.

18 of 1987.

Amend_ ment of section 1. 3. In section 1 of the principal Act, in sub-section (3), for the words "five years", the words "ten years" shall be substituted.